

श्रसः भारण

EXTRAORDINARY

PART II—Section 1

प्राधिकार से पकाशित

PUBLISHED BY AUTHORITY

सं 34]

नई बिल्ली, मंगलवार, ग्रास्त 10, 1971/आवण 19, 1893

No. 34]

NEW DELHI, TUESDAY, AUGUST 10, 1971/SRAVANA 19, 1893

इस भाग में भिन्न पृष्ट मंख्या दी जाती है जिसप कि यह ग्रला संकल्प के रूप में एखा जा सकें। Separate paging is given to this Part in order that it may be filed as a separate compilation.

MINISTRY OF I AW AND JUSTICE.

(Legislative Department)

New Delhi, the 10th August 1971/Sravana 19, 1893 (Saka)

The following Acts of Parliament received the assent of the President on the 10th August, 1971 and are hereby published for general information:—

THE MEDICAL TERMINATION OF PREGNANCY ACT, 1971
No. 34 of 1971

[10th August, 1971]

An Act to provide for the termination of certain pregnancies by registered medical practitioners and for matters connected therewith or incidental thereto.

BE it enacted by Parliament in the Twenty-second Year of the Republic of India as follows:--

1. (1) This Act may be called the Medical Termination of Pregnancy Act, 1971.

Sho title, extent and commencement

- (2) It extends to the whole of India except the State of Jammu and mencement.

 Kashmir.
- (3) It shall come into force on such date as the Central Government may, by notification in the Official Gazette, appoint.

Definitions.

- 2. In this Act, unless the context otherwise requires,—
- (a) "guardian" means a person having the care of the person of a minor or a lunatic:
- (b) "lunatic" has the meaning assigned to it in section 3 of the Indian Lunacy Act. 1912; 4 of 1912
- (c) "minor" means a person who, under the provisions of the Indian Majority Act, 1875, is to be deemed not to have attained his 9 of 187? majority:
- (d) "registered medical practitioner" means a medical practitioner who possesses any recognised medical qualification as defined 102 of in clause (h) of section 2 of the Indian Medical Council Act, 1956, 1956. whose name has been entered in a State Medical Register and who has such experience or training in gynaecology and obstetrics as may be prescribed by rules made under this Act.

When pregnancies may be terminated by registered medical practitioners.

- 3. (1) Notwithstanding anything contained in the Indian Penal Code, 45 of 1860. a registered medical practitioner shall not be guilty of any offence under that Code or under any other law for the time being in force, if any pregnancy is terminated by him in accordance with the provisions of this Act.
- (2) Subject to the provisions of sub-section (4), a pregnancy may be terminated by a registered medical practitioner,—
 - · (a) where the length of the pregnancy does not exceed twelve weeks, if such medical practitioner is, or
 - (b) where the length of the pregnancy exceeds twelve weeks but does not exceed twenty weeks, if not less than two registered medical practitioners are,

of opinion, formed in good faith, that-

- (i) the continuance of the pregnancy would involve a risk to the life of the pregnant woman or of grave injury to her physical or mental health; or
- (ii) there is a substantial risk that if the child were born, it would suffer from such physical or mental abnormalities as to be seriously handicapped.

Explanation I.—Where any pregnancy is alleged by the pregnant woman to have been caused by rape, the anguish caused by such pregnancy shall be presumed to constitute a grave injury to the mental health of the pregnant woman.

Explanation II.—Where any pregnancy occurs as a result of failure of any device or method used by any married woman or her husband for the purpose of limiting the number of children, the anguish caused by such unwanted pregnancy may be presumed to constitute a grave injury to the mental health of the pregnant woman.

(3) In determining whether the continuance of a pregnancy would involve such risk of injury to the health as is mentioned in sub-section (2), account may be taken of the pregnant woman's actual or reasonably foreseeable environment.

- (4) (a) No pregnancy of a woman, who has not attained the age of eighteen years, or, who, having attained the age of eighteen years, is a lunatic, shall be terminated except with the consent in writing of her guardian.
- (b) Save as otherwise provided in clause (a), no pregnancy shall be terminated except with the consent of the pregnant woman.
- 4. No termination of pregnancy shall be made in accordance with this Place Act at any place other than-
 - (a) a hospital established or maintained by Government, or
 - (b) a place for the time being approved for the purpose of this Act by Government.

5. (1) The provisions of section 4, and so much of the provisions of Sections sub-section (2) of section 3 as relate to the length of the pregnancy and the when apply to the termination of a pregnancy by a registered medical practitioner in a case where he is of opinion, formed in good faith, that the termination of such pregnancy is immediately necessary to save the life of the pregnant woman.

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terminated.

45 of 1860.

(2) Notwithstanding anything contained in the Indian Penal Code, the termination of a pregnancy by a person who is not a registered medical practitioner shall be an offence punishable under that Code, and that Code shall, to this extent, stand modified.

Explanation.—For the purposes of this section, so much of the provisions of clause (d) of section 2 as relate to the possession, by a registered medical practitioner, of experience or training in gynaecology and obstetrics shall not apply.

6. (1) The Central Government may, by notification in the Official Power to Gazette, make rules to carry out the provisions of this Act.

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- (2) In particular, and without prejudice to the generality of the foregoing power, such rules may provide for all or any of the following matters, namely: —
 - (a) the experience or training or both, which a registered medical practitioner shall have if he intends to terminate any pregnancy under this Act; and
 - (b) such other matters as are required to be or may be, provided by rules made under this Act.
- (3) Every rule made by the Central Government under this Act shall be laid, as soon as may be after it is made, before each House of Parliament while it is in session for a total period of thirty days which may be comprised in one session or in two successive sessions, and if, before the expiry of the session in which it is so laid or the session immediately following, both Houses agree in making any modification in the rule or both Houses agree that the rule should not be made, the rule shall thereafter have effect only in such modified form or be of no effect, as the case may be; so, however, that any such modification or annulment shall be without prejudice to the validity of anything previously done under that rule.

Power to make regulations.

7. (1) The State Government may, by regulations,--

- (a) require any such opinion as is referred to in sub-section (2) of section 3 to be certified by a registered medical practitioner or practitioners concerned, in such form and at such time as may be specified in such regulations, and the preservation or disposal of such certificates:
- (b) require any registered medical practitioner, who terminates a pregnancy, to give intimation of such termination and such other information relating to the termination as may be specified in such regulations;
- (c) prohibit the disclosure, except to such persons and for such purposes as may be specified in such regulations, of intimations given or information furnished in pursuance of such regulations.
- (2) The intimation given and the information furnished in pursuance of regulations made by virtue of clause (b) of sub-section (1) shall be given or furnished, as the case may be, to the Chief Medical Officer of the State.
- (3) Any person who wilfully contravenes or wilfully fails to comply with the requirements of any regulation made under sub-section (1) shall be liable to be punished with fine which may extend to one thousand rupees.

Protection of action taken in good faith. 8. No suit or other legal proceeding shall lie against any registered medical practitioner for any damage caused or likely to be caused by anything which is in good faith done or intended to be done under this Act.

THE GUJARAT STATE LEGISLATURE (DELEGATION OF POWERS) ACT, 1971

No. 35 of 1971

[10th August, 1971]

An Act to confer on the President the power of the Legislature of the State of Gujarat to make laws.

BE it enacted by Parliament in the Twenty-second Year of the Republic of India as follows:—

- 1. This Act may be called the Gujarat State Legislature (Delegation Short of Powers) Act, 1971.
- 2. In this Act, "Proclamation" means the Proclamation issued on the Defini-13th day of May, 1971, under article 356 of the Constitution by the President, and published with the notification of the Government of India in the Ministry of Home Affairs No. G.S.R. 691 of the said date.

3. (1) The power of the Legislature of the State of Gujarat to make Conterlaws, which has been declared by the Proclamation to be exercisable by ment on or under the authority of Parliament, is hereby conferred on the President.

(2) In the exercise of the said power, the President may, from time to time, whether Parliament is or is not in session, enact, as a President's Act, a Bill containing such provisions as he considers necessary:

Provided that before enacting any such Act, the President shall whenever he considers it practicable to do so, consult a Committee constituted for the purpose, consisting of thirty-four members of the House of the People nominated by the Speaker and seventeen members of the Council of States nominated by the Chairman.

the State Legislature to make lawь.

- (3) Every Act enacted by the President under sub-section (2) shall, as soon as may be after enactment, be laid before each House of Parliament.
- (4) Either House of Parliament may, by resolution passed within thirty days from the date on which the Act has been laid before it under sub-section (3), which period may be comprised in one session or in two successive sessions, direct any modifications to be made in the Act and if the modifications are agreed to by the other House of Parliament during the session in which the Act has been so laid before it or the session succeeding, such modifications shall be given effect to by the President by enacting an amending Act under sub-section (2):

Provided that nothing in this sub-section shall affect the validity of the Act or of any action taken thereunder before it is so amended.

THE PUNJAB STATE LEGISLATURE (DELEGATION OF POWERS) ACT, 1971

No. 36 of 1971

[10th August, 1971]

An Act to confer on the President the power of the Legislature of the State of Punjab to make laws.

BE it enacted by Parliament in the Twenty-second Year of the Republic of India as follows:—

1. This Act may be called the Punjab State Legislautre (Delegation Short of Powers) Act, 1971.

2. In this Act, "Proclamation" means the Proclamation issued on the Defini 15th day of June, 1971, under article 356 of the Constitution by the President, and published with the notification of the Government of India in the Ministry of Home Affairs No. G.S.R. 944 of the said date

- 3. (1) The power of the Legislature of the State of Punjab to make laws, which has been declared by the Proclamation to be exercisable by or under the authority of Parliament, is hereby conferred on the President.
- (2) In the exercise of the said power, the President may, from time to time, whether Parliament is or is not in session, enact, as a President's Act, a Bill containing such provisions as he considers necessary:

Provided that before enacting any such Act, the President shall, whenever he considers it practicable to do so, consult a Committee constituted for the purpose, consisting of thirty members of the House of the People nominated by the Speaker and fifteen members of the Council of States nominated by the Chairman.

Conferon the President of the power of the State Legisla ture to make laws.

- (3) Every Act enacted by the President under sub-section (2) shall, as soon as may be after enactment, be laid before each House of Parliament.
- (1) Either House of Parliament may, by resolution passed within thirty days from the date on which the Act has been laid before it under sub-section (3), which period may be comprised in one session or in two successive sessions, direct any modifications to be made in the Act and if the modifications are agreed to by the other House of Parliament during the session in which the Act has been so laid before it or the session succeeding, such modifications shall be given effect to by the President by enacting an amending Act under sub-section (2):

Provided that nothing in this sub-section shall affect the validity of the Act or of any action taken thereunder before it is so amended.

N. D. P. NAMBOODIRIPAD, Joint Secy. to the Govt. of India,



सी.जी.-डी.एल.-अ.-26032021-226130 CG-DL-E-26032021-226130

असाधारण

EXTRAORDINARY

भाग II — खण्ड 1

PART II — Section 1

प्राधिकार से प्रकाशित

PUBLISHED BY AUTHORITY

सं॰ 101

नई दिल्ली, बृहस्पतिवार, मार्च 25, 2021/ चैत्र 4, 1943 (शक)

No. 10] NEW DELHI, THURSDAY, MARCH 25, 2021/CHAITRA 4, 1943 (SAKA)

इस भाग में भिन्न पृष्ठ संख्या दी जाती है जिससे कि यह अलग संकलन के रूप में रखा जा सके। Separate paging is given to this Part in order that it may be filed as a separate compilation.

MINISTRY OF LAW AND JUSTICE (Legislative Department)

New Delhi, the 25th March, 2021/Chaitra 4, 1943 (Saka)

The following Act of Parliament received the assent of the President on the 25th March, 2021, and is hereby published for general information:—

THE MEDICAL TERMINATION OF PREGNANCY (AMENDMENT) ACT, 2021

No. 8 of 2021

[25th March, 2021.]

An Act further to amend the Medical Termination of Pregnancy Act, 1971.

BE it enacted by Parliament in the Seventy-second Year of the Republic of India as follows:-

1. (1) This Act may be called the Medical Termination of Pregnancy (Amendment) Short title and Act, 2021.

commencement.

(2) It shall come into force on such date as the Central Government may, by notification in the Official Gazette, appoint.

34 of 1971.

2. In the Medical Termination of Pregnancy Act, 1971 (hereinafter referred to as the principal Act), in section 2,—

Amendment of section 2. (i) after clause (a), the following clause shall be inserted, namely:—

'(aa) "Medical Board" means the Medical Board constituted under sub-section (2C) of section 3 of the Act;';

- (ii) after clause (d), the following clause shall be inserted, namely:—
- '(e) "termination of pregnancy" means a procedure to terminate a pregnancy by using medical or surgical methods.'.

Amendment of section 3.

- **3.** In section 3 of the principal Act, for sub-section (2), the following sub-sections shall be substituted, namely:—
 - "(2) Subject to the provisions of sub-section (4), a pregnancy may be terminated by a registered medical practitioner,—
 - (a) where the length of the pregnancy does not exceed twenty weeks, if such medical practitioner is, or
 - (b) where the length of the pregnancy exceeds twenty weeks but does not exceed twenty-four weeks in case of such category of woman as may be prescribed by rules made under this Act, if not less than two registered medical practitioners are,

of the opinion, formed in good faith, that-

- (i) the continuance of the pregnancy would involve a risk to the life of the pregnant woman or of grave injury to her physical or mental health; or
- (*ii*) there is a substantial risk that if the child were born, it would suffer from any serious physical or mental abnormality.

Explanation 1.—For the purposes of clause (a), where any pregnancy occurs as a result of failure of any device or method used by any woman or her partner for the purpose of limiting the number of children or preventing pregnancy, the anguish caused by such pregnancy may be presumed to constitute a grave injury to the mental health of the pregnant woman.

Explanation 2.—For the purposes of clauses (a) and (b), where any pregnancy is alleged by the pregnant woman to have been caused by rape, the anguish caused by the pregnancy shall be presumed to constitute a grave injury to the mental health of the pregnant woman.

- (2A) The norms for the registered medical practitioner whose opinion is required for termination of pregnancy at different gestational age shall be such as may be prescribed by rules made under this Act.
- (2B) The provisions of sub-section (2) relating to the length of the pregnancy shall not apply to the termination of pregnancy by the medical practitioner where such termination is necessitated by the diagnosis of any of the substantial foetal abnormalities diagnosed by a Medical Board.
- (2C) Every State Government or Union territory, as the case may be, shall, by notification in the Official Gazette, constitute a Board to be called a Medical Board for the purposes of this Act to exercise such powers and functions as may be prescribed by rules made under this Act.

(2D) The Medical Board shall consist of the following, namely:—

(a) a Gynaecologist;

(b) a Paediatrician;

(c) a Radiologist or Sonologist; and

(d) such other number of members as may be notified in the Official Gazette by the State Government or Union territory, as the case may be.".

4. After section 5 of the principal Act, the following section shall be inserted, Insertion of namely:-

section 5A.

"5A. (1) No registered medical practitioner shall reveal the name and other particulars of a woman whose pregnancy has been terminated under this Act except to a person authorised by any law for the time being in force.

Protection of privacy of a woman.

- (2) Whoever contravenes the provisions of sub-section (1) shall be punishable with imprisonment which may extend to one year, or with fine, or with both.".
- **5.** In section 6 of the principal Act, in sub-section (2), after clause (a), the following clauses shall be inserted, namely:-

Amendment of section 6.

- "(aa) the category of woman under clause (b) of sub-section (2) of section 3;
- (ab) the norms for the registered medical practitioner whose opinion is required for termination of pregnancy at different gestational age under sub-section (2A) of section 3;
- (ac) the powers and functions of the Medical Board under sub-section (2C) of section 3.".

DR. G. NARAYANA RAJU, Secretary to the Govt. of India.

रजिस्ट्री सं. डी.एल.- 33004/99 REGD. No. D. L.-33004/99



सी.जी.-डी.एल.-अ.-12102021-230390 CG-DL-E-12102021-230390

असाधारण EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (i) PART II—Section 3—Sub-section (i)

प्राधिकार से प्रकाशित PUBLISHED BY AUTHORITY

सं. 588] No. 588] नई दिल्ली, मंगलवार, अक्तूबर 12, 2021/ आश्विन 20, 1943 NEW DELHI, TUESDAY, OCTOBER 12, 2021/ ASVINA 20, 1943

स्वास्थ्य और परिवार कल्याण मंत्रालय

अधिसूचना

नई दिल्ली, 12 अक्तूबर, 2021

सा.का.नि 730(अ).—केन्द्रीय सरकार, गर्भ का चिकित्सीय समापन अधिनियम, 1971 (1971 का 34) की धारा 6 द्वारा प्रदत्त शक्तियाँ का प्रयोग करते हुए, गर्भ का चिकित्सीय समापन नियम, 2003 का संशोधन करने के लिए निम्नलिखित नियम बनाती है, अर्थात् :-

- 1. (1) इन नियमों का संक्षिप्त नाम गर्भ का चिकित्सीय समापन (संशोधन) नियम, 2021 है।
 - (2) ये राजपत्र में उनके प्रकाशन की तारीख से प्रवृत्त होंगे ।
- 2. गर्भ का चिकित्सीय समापन नियम, 2003 (जिन्हें इसमें इसके पश्चात् उक्त नियम कहा गया है), के नियम 2 के उपनियम (ङ) के पश्चात्, निम्नलिखित उपनियम अंतःस्थापित किया जाएगा, अर्थात् :-
- '(च) "चिकित्सा बोर्ड" से अधिनियम की धारा 3 की उपधारा (2ग) के अधीन गठित चिकित्सा बोर्ड अभिप्रेत है ।'।
- 3. उक्त नियमों के नियम 3 के पश्चात्, निम्नलिखित नियम अंतःस्थापित किए जाएंगे, अर्थात् :-
- __"3क. चिकित्सा बोर्ड की शक्तियां और कृत्य धारा 3 के प्रयोजनों के लिए, -
 - (क) चिकित्सा बोर्ड की शक्तियां निम्नलिखित होंगी, अर्थात :-

5823 GI/2021 (1)

- (i) उक्त धारा की उपधारा (2ख) के अधीन, केवल सम्यक् विचार करने के पश्चात् और यह सुनिश्चित करने के पश्चात् कि गर्भ की उस अवस्था में स्त्री के लिए प्रक्रिया सुरक्षित होगी तथा क्या भ्रूणीय विकृति का इसके जीवन के साथ असंगत होने का सारवान् जोखिम है या यदि शिशु उत्पन्न होता है तो वह ऐसी शारीरिक या मानसिक असामान्यताओं से पीड़ित हो सकता है जिससे वह गंभीर रूप से अक्षम हो, चौबीस सप्ताह की गर्भाविध के आगे गर्भ का समापन अनुज्ञात करना या अस्वीकार करना:
- (ii) बोर्ड में अन्य विशेषज्ञों से सहयोग लेना तथा गर्भ के समापन का विनिश्चय करने के लिए, यदि अपेक्षित हो, अतिरिक्त अन्वेषणों के लिए कहना;

(ख) चिकित्सा बोर्ड के कृत्य निम्नलिखित होंगे, अर्थात् :-

- (i) स्त्री और उसकी रिपोर्टों का परीक्षण करना, जो धारा 3 की उपधारा (2ख) के अधीन गर्भ के चिकित्सीय समापन के लिए पहुंचे;
- (ii) धारा 3 की उपधारा (2ख) के अधीन गर्भ के चिकित्सीय समापन के लिए आवेदन प्राप्ति के तीन दिनों के भीतर गर्भ के समापन या समापन के आवेदन को अस्वीकृत करने के संबंध में प्ररुप घ में चिकित्सा बोर्ड की राय प्रदान करना;
- (iii) यह सुनिश्चित करना कि समापन प्रक्रिया की जब चिकित्सा बोर्ड द्वारा सलाह दी जाए, तो वह धारा 3 की उपधारा (2ख) के अधीन गर्भ के चिकित्सीय समापन के लिए आवेदन की तारीख से पांच दिनों के भीतर समुचित परामर्श के साथ सभी सुरक्षा पूर्वावधानियों के साथ की जाए।
- 3ख. चौबीस सप्ताह तक की गर्भावस्था के समापन के लिए पात्र स्त्रियां –

अधिनियम की धारा 3 की उपधारा (2) के खंड (ख) के अधीन, चौबीस सप्ताह की अविध हेतु गर्भावस्था के समापन के लिए निम्नलिखित प्रवर्गों की स्त्रियों को पात्र समझा जाएगा, अर्थात :-

- (क) यौन हमले या बलात्संग या कौटुम्बिक व्यभिचार के उत्तरजीवी;
- (ख) अल्पवय;
- (ग) गर्भावस्था के दौरान वैवाहिक प्रास्थिति में परिवर्तन (वैधव्य या विवाह-विच्छेद);
- (घ) शारीरिक अक्षमताओं वाली स्त्रियां (दिव्यांगजन अधिकार अधिनियम, 2016 (2016 का 49) के अधीन अभिकथित मानदंडों के अनुसार प्रमुख निःशक्तता);
- (ङ) मानसिक रूप से रुग्ण स्त्री जिसके अन्तर्गत मानसिक मन्दता भी है:
- (च) भ्रूणीय विकृति का इसके जीवन के साथ असंगत होने का सारवान् जोखिम है या यदि शिशु उत्पन्न होता है तो वह ऐसी शारीरिक या मानसिक असामान्यताओं से पीड़ित हो सकता है जिससे वह गंभीर रूप से अक्षम हो; और
- (छ) मानवीय स्थितियों या आपदा या आकस्मिकता की परिस्थितियों में गर्भावस्था वाली स्त्री, जैसा कि सरकार द्वारा घोषित किया जाए ।"।

4. उक्त नियमों के नियम 4 में, -

- (क) खंड (ग) के उपखंड (ii) में, "बीस सप्ताह", शब्दों के स्थान पर, "चौबीस सप्ताह", शब्द रखे जाएंगे;
- (ख) खंड (ग) के पश्चात्, निम्नलिखित खंड अंतःस्थापित किया जाएगा, अर्थात् :-
- "(गक) रजिस्ट्रीकृत चिकित्सा व्यवसायी के पास गर्भ समापन की चिकित्सा पद्धतियों द्वारा नौ सप्ताह तक की गर्भावधि के गर्भ समापन को करने के लिए निम्नलिखित अनुभव और प्रशिक्षण होगा, अर्थात् :-
- (i) प्रसूति विज्ञान और स्त्री रोग विज्ञान व्यवसाय का तीन मास से अन्यून अवधि का किसी चिकित्सालय का अनुभव; या

- (ii) उसने सरकार द्वारा स्थापित या अनुरक्षित अस्पताल में अथवा इसी प्रयोजन के लिए अनुमोदित प्रशिक्षण संस्थान में गर्भ के चिकित्सीय समापन के दस मामलों को गर्भ समापन की चिकित्सा पद्धतियों द्वारा किसी रजिस्ट्रीकृत चिकित्सा व्यवसायी के पर्यवेक्षण के अधीन स्वतंत्र रूप से किया हो।"।
- 5. उक्त नियमों के नियम 4 के पश्चात्, निम्नलिखित नियम अंतःस्थापित किया जाएगा, अर्थात् :-
 - "4क. (1) अधिनियम की धारा 3 की उपधारा (2क) के प्रयोजनों के लिए, रजिस्ट्रीकृत चिकित्सा व्यवसायी की राय, जो गर्भावस्था की विभिन्न अवधियों के लिए अपेक्षित है, निम्नलिखित होगी, अर्थात् :-
 - (क) नौ सप्ताह तक की गर्भावस्था अवधि, गर्भ समापन की चिकित्सा पद्धतियों द्वारा : नियम 4 के खंड (क), (ख), (ग), (गक) और (घ) के अधीन पात्र रजिस्ट्रीकृत चिकित्सा व्यवसायी;
 - (ख) बारह सप्ताह तक की गर्भावस्था अवधि, गर्भ समापन की शल्य चिकित्सा पद्धित द्वारा : नियम 4 के खंड (क), (ख), (ग) और (घ) के अधीन पात्र रजिस्ट्रीकृत चिकित्सा व्यवसायी;
 - (ग) बारह सप्ताह से अधिक बीस सप्ताह तक की गर्भावस्था अविध : नियम 4 के खंड (क), (ख) और (घ) के अधीन पात्र रजिस्ट्रीकृत चिकित्सा व्यवसायी;
- (2) अधिनियम की धारा 3 की उपधारा (2क) के प्रयोजनों के लिए, नियम 4 के खंड (क), (ख) और (घ) के अधीन पात्र दो रजिस्ट्रीकृत चिकित्सा व्यवसायियों की राय, जो बीस सप्ताह से अधिक चौबीस सप्ताह तक की गर्भावस्था अवधि के गर्भ के समापन हेतु अपेक्षित है, प्ररुप ङ में होगी।
- (3) धारा 3 की उपधारा (2ख) के प्रयोजनों के लिए, चौबीस सप्ताह से अधिक की गर्भावस्था अविध के गर्भ समापन हेतु राय: संबंधित राज्य सरकार या संघ राज्यक्षेत्र प्रशासन द्वारा अनुमोदित प्रसुविधाओं पर सम्यक् रूप से गठित चिकित्सा बोर्ड द्वारा दी जाएगी तथा नियम 4 के खंड (क), (ख) और (घ) के अधीन पात्र दो रजिस्ट्रीकृत चिकित्सा व्यवसायी ऐसे चिकित्सा बोर्ड के विनिश्चय के आधार पर गर्भ का समापन करेंगे।"।
- 6. उक्त नियमों के नियम 5 के उपनियम (1) के खंड (ii) में, -
 - (अ) "20 सप्ताह", अंकों और शब्द के स्थान पर, "चौबीस सप्ताह", शब्द रखे जाएंगे;
 - (आ) "परिवहन की सुविधाएं; तथा", शब्दों के स्थान पर, "परिवहन की सुविधाएं", शब्द रखे जाएंगे;
 - (इ) "भारत सरकार द्वारा समय-समय पर", शब्दों के स्थान पर, "केन्द्रीय सरकार द्वारा समय-समय पर; तथा", शब्द रखे जाएंगे;
 - (ई) उपखंड (ग) के पश्चात्, निम्नलिखित अंतःस्थापित किया जाएगा, अर्थात् :-

"चौबीस सप्ताह से आगे की गर्भावस्था के समापन की दशा में :-

- (क) आपरेशन टेबल और उदर संबंधी या स्त्री रोग संबंधी शल्य चिकित्सा करने के लिए उपस्कर:
- (ख) निश्चेतना उपस्कर, पुनरुज्जीवन उपस्कर और विसंक्रमण उपस्कर;
- (ग) औषधियों, आकस्मिक उपयोग के लिए जनकीय तरलों और रक्त की उपलब्धता, जैसा केन्द्रीय सरकार द्वारा समय-समय पर अधिसूचित किया जाए;
- (घ) अल्ट्रासाउंड मार्गदर्शन के अधीन प्रक्रिया के लिए सुविधाएं।"।
- (उ) स्पष्टीकरण में, "सात सप्ताह", शब्दों के स्थान पर, "नौ सप्ताह", शब्द रखे जाएंगे ।

7. उक्त नियमों के प्ररुप क के स्थान पर, निम्नलिखित प्ररुप रखा जाएगा, अर्थात् :-

"प्ररुप क

[नियम 5 का उपनियम (2) देखिए]

अधिनियम की धारा 4 के खंड (ख) के अधीन स्थान के अनुमोदन के लिए आवेदन का प्ररुप :

अनुमोदित स्थान का प्रवर्ग :

- (अ) बारह सप्ताह तक के गर्भ का समापन किया जा सकता है
- (आ) चौबीस सप्ताह तक के गर्भ का समापन किया जा सकता है
 - (i) स्थान का नाम (स्पष्ट अक्षरों में):
 - (ii) पूर्ण पता:
 - (iii) गैर-सरकारी या प्राइवेट या नर्सिंग होम या अन्य संस्थाएं :
 - (iv) कृपया बताइए कि क्या इस स्थान पर निम्नलिखित सुविधाएं उपलब्ध हैं :

प्रवर्ग अ

- (i) स्त्री रोग विषयक परीक्षण या प्रसव टेबल ।
- (ii) पुनरुज्जीवन उपस्कर।
- (iii) विसंक्रमण उपस्कर ।
- (iv) प्रघात के उपचार के लिए सुविधाएं ,जिसके अंतर्गत आपातकालीन औषधियां भी है।
- (v) परिवहन के लिए सुविधाएं यदि ,अपेक्षित हों।

प्रवर्ग आ

- (i) आपरेशन टेबल और उदर संबंधी या स्त्री रोग संबंधी शल्य चिकित्सा करने के लिए उपस्कर
- (ii) आपातकालीन दशाओं के लिए पर्याप्त मात्रा में औषधियां और जनकीय तरल।
- (iii) निश्चेतना उपस्कर, पुनरुज्जीवन उपस्कर और विसंक्रमण उपस्कर ।

स्थान :

तारीख: स्थान के स्वामी के हस्ताक्षर"

8. उक्त नियम में प्ररुप ग के पश्चात्, निम्नलिखित प्ररुपों को रखा जाएगा, अर्थात् :-

"प्ररुप घ

(नियम 3क के खंड (ख) के उपखंड (ii) देखें)

24 सप्ताह से परे गर्भ के चिकित्सीय समापन के लिए चिकित्सा बोर्ड की रिपोर्ट

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- 1. महिला का नाम:
- 2. आयु:
- 3. रजिस्ट्रीकरण /मामले की सं.
- 4. उपलब्ध रिपोर्ट और अन्वेषण:

क्रम सं.	रिपोर्ट	निष्कर्षों पर राय

5. अतिरिक्त अन्वेषण (यदि किया गया हो) :

क्रम सं.	किए गए अन्वेषण	मुख्य निष्कर्ष

- 6. गर्भ के समापन के लिए चिकित्सा बोर्ड की राय:
 - क. अनुमति दी
 - ख. अस्वीकार किया

निर्णय के लिए औचित्य:

7.गर्भ के समापन के लिए महिला की शारीरिक स्वस्थता:

- क. हां
- ख. नहीं

चिकित्सा बोर्ड के सदस्य जिन्होंने मामले का पुनरीक्षण किया हो :

क्रम सं.	नाम	हस्ताक्षर

प्ररुप ड.

रजिस्ट्रीकृत चिकित्सा व्यवसायी के राय का प्ररुप (बीस सप्ताह से अधिक चौबीस सप्ताह तक गर्भावस्था की अवधि के लिए) [नियम 4क के उपनियम (2) को देखें।

में
(रजिस्ट्रीकृत चिकित्सा व्यवसायी का नाम और अर्हताऐं बड़े अक्षरों में)
(रजिस्ट्रीकृत चिकित्सा व्यवसायी का पूरा पता)
मैं(रजिस्ट्रीकृत चिकित्सा व्यवसायी का नाम और अर्हताऐं बड़े अक्षरों में)
(रजिस्ट्रीकृत चिकित्सा व्यवसायी का पूरा पता)
प्रमाणित करते हैं, कि हमारी सद्भावनापूर्वक बनाई गई राय के अनुसार
(गर्भवती स्त्री का नाम बड़े अक्षरों में) निवासी
(गर्भवती स्त्री का पूरा पता, बड़े अक्षरों में)
के बीस सप्ताह से अधिक लेकिन चौबीस सप्ताह तक के गर्भ का समापन करना निम्नलिखित विशेष परिस्थितियों* के अंतर्गत आवश्यक है ।
*बीस सप्ताह से अधिक, चौबीस सप्ताह तक गर्भ के समापन के लिए प्ररुप में दी गयी परिस्थितियों को विनिर्दिष्ट (छ) से (क) करें:
(क) यौन हमले या बलात्संग या कौटुम्बिक व्यभिचार के उत्तरजीवी ।
(ख) अल्पवय ।
(ग) गर्भावस्था के दौरान वैवाहिक प्रास्थिति में परिवर्तन (वैधव्य या विवाह-विच्छेद) ।
(घ) शारीरिक अक्षमताओं वाली स्त्रियां (दिव्यांगजन अधिकार अधिनियम, 2016 (2016 का 49) के अधीन अभिकथित मानदंडों के अनुसार प्रमुख निःशक्तता) ।
(ङ) मानसिक रूप से रुग्ण स्त्री जिसके अन्तर्गत मानसिक मन्दता भी है ।

(च) भ्रूणीय विकृति का इसके जीवन के साथ असंगत होने का सारवान् जोखिम है या यदि शिशु उत्पन्न होता है तो वह ऐसी शारीरिक या मानसिक असामान्यताओं से पीड़ित हो सकता है जिससे वह गंभीर रूप से अक्षम हो । (छ) मानवीय स्थितियों या आपदा या आकस्मिकता की परिस्थितियों में गर्भावस्था वाली स्त्री, जैसा कि सरकार द्वारा घोषित किया जाए ।

हम यह सूचना देतें हैं कि हमने निर्दिष्ट स्त्री, जिनका अस्पताल/ अनुमोदित स्थान के दाखिला रजिस्टर में क्रम संख्यांक है, के गर्भ का समापन किया है।

रजिस्ट्रीकृत चिकित्सा व्यवसायी के हस्ताक्षर

रजिस्ट्रीकृत चिकित्सा व्यवसायी के हस्ताक्षर

स्थान तारीख

टिप्पण: यह अवधारण करने के लिए कि क्या उसके गर्भ के बने रहने से गर्भवती स्त्री के शारीरिक अथवा मानसिक स्वास्थ्य को गंभीर क्षति पहुंचेगी, उस स्त्री की वास्तविक या युक्तियुक्त पूर्व परिस्थितियों को ध्यान में रखा जाए ।

> [फा. सं एम-12015/16/2021-एमसीएच] डॉ पाटिबंडला अशोक बाबू, संयुक्त सचिव

टिप्पण: गर्भ का चिकित्सीय समापन नियम 2003, भारत के राजपत्र असाधारण भाग II, खंड 3, उपखंड (i) के अधिसूचना संख्यांक सा .नि.का.485 (अ) में तारीख 13 जून, 2003 को प्रकाशित किया गया था।

MINISTRY OF HEALTH AND FAMILY WELFARE NOTIFICATION

New Delhi, the 12th October, 2021

G.S.R 730(E). — In exercise of the powers conferred by section 6 of the Medical Termination of Pregnancy Act, 1971 (34 of 1971), the Central Government hereby makes the following rules to amend the Medical Termination of Pregnancy Rules, 2003, namely:-

- 1. (1) These rules may be called the Medical Termination of Pregnancy (Amendment) Rules, 2021.
- (2) They shall come into force on the date of their publication in the Official Gazette.
- 2. In the Medical Termination of Pregnancy Rules, 2003 (herein after referred to as the said rules), in rule 2, after subrule (e), the following sub-rule shall be inserted, namely:-
- '(f) "Medical Board" means the Medical Board constituted under sub-section (2C) of section 3 of the Act.'.
- 3. After rule 3 of the said rules, the following rules shall be inserted, namely:-
- "3A. Powers and functions of Medical Board.—For the purposes of section 3,—
 - (a) the powers of the Medical Board shall be the following, namely:-
 - (i) to allow or deny termination of pregnancy beyond twenty-four weeks of gestation period under sub-section (2B) of the said section only after due consideration and ensuring that the procedure would be safe for the woman at that gestation age and whether the foetal malformation has substantial risk of it being incompatible with life or if the child is born it may suffer from such physical or mental abnormalities to be seriously handicapped;
 - (ii) co-opt other specialists in the Board and ask for any additional investigations if required, for deciding on the termination of pregnancy;

- (b) the functions of the Medical Board shall be the following, namely:-
 - (i) to examine the woman and her reports, who may approach for medical termination of pregnancy under subsection (2B) of section 3;
 - (ii) provide the opinion of Medical Board in Form D with regard to the termination of pregnancy or rejection of request for termination within three days of receiving the request for medical termination of pregnancy under sub-section (2B) of section 3;
 - (iii) to ensure that the termination procedure, when advised by the Medical Board, is carried out with all safety precautions along with appropriate counselling within five days of the receipt of the request for medical termination of pregnancy under sub-section (2B) of section 3.
- 3B. Women eligible for termination of pregnancy up to twenty-four weeks.—

The following categories of women shall be considered eligible for termination of pregnancy under clause (b) of subsection (2) Section 3 of the Act, for a period of up to twenty-four weeks, namely:-

- (a) survivors of sexual assault or rape or incest;
- (b) minors;
- (c) change of marital status during the ongoing pregnancy (widowhood and divorce);
- (d) women with physical disabilities [major disability as per criteria laid down under the Rights of Persons with Disabilities Act, 2016 (49 of 2016)];
- (e) mentally ill women including mental retardation;
- (f) the foetal malformation that has substantial risk of being incompatible with life or if the child is born it may suffer from such physical or mental abnormalities to be seriously handicapped; and
- (g) women with pregnancy in humanitarian settings or disaster or emergency situations as may be declared by the Government."
- 4. In rule 4 of the said rules,—
 - (a) in clause (c), in sub-clause (ii), for the words "twenty- weeks", the words "twenty four weeks" shall be substituted;
 - (b) after clause (c), the following clause shall be inserted, namely:-
 - "(ca) A Registered Medical Practitioner shall have the following experience and training for conducting termination of pregnancy upto nine weeks of gestation period by medical methods of abortion, namely:-
 - (i) experience at any hospital for a period of not less than three months in the practice of obstetrics and gynaecology; or
 - (ii) has independently performed ten cases of pregnancy termination by medical methods of abortion under the supervision of a Registered Medical Practitioner in a hospital established or maintained, or a training institute approved for this purpose, by the Government.".
- 5. After rule 4 of the said rules, the following rule shall be inserted, namely:-
- "4A. (1) For the purposes of sub-section (2A) of section 3 of the Act, the opinion of Registered Medical Practitioner which is required for termination of pregnancy at different gestation ages shall be the following, namely:-
 - (a) till nine weeks of gestation period, by Medical Methods of Abortion: Registered Medical Practitioner eligible under clauses (a), (b), (c), (ca) and (d) of rule 4;
 - (b) till twelve weeks of gestation period, by surgical method: Registered Medical Practitioner eligible under clauses (a), (b), (c) and (d) of rule 4;
 - (c) beyond twelve weeks till twenty weeks of gestation period: Registered Medical Practitioner eligible under clauses (a), (b) and (d) of rule 4;
- (2) For the purposes of sub-section (2A) of section 3 of the Act, the opinion of two Registered Medical Practitioners eligible under clauses (a), (b) and (d) of rule 4, which is required for termination of pregnancy beyond twenty weeks till twenty-four weeks of gestation period, shall be in Form E.

- (3) For the purposes of sub-secion (2B) of section 3, the opinion for medical termination of pregnancy beyond twenty-four weeks gestation period: Shall be given by a Medical Board duly constituted by the respective State Government or Union territory Administration at approved facilities and two Registered Medical Practitioners eligible under clauses (a), (b) and (d) of rule 4, shall perform the termination of pregnancy based on the decision of such Medical Board."
- 6. In rule 5 of the said rules, in sub-rule (1), in clause (ii),—
- (A) for the figures and word "20 weeks", the words "twenty-four weeks" shall be substituted;
- (B) for the words "for transportation; and", the words "for transportation;" shall be substituted;
- (C) for the words "Government for India from time to time.", the words "the Central Government from time to time; and" shall be substituted;
- (D) after sub-clause (c), the following shall be inserted, namely:-

"in case of termination beyond twenty-four weeks of pregnancy:-

- (a) an operation table and instruments for performing abdominal or gynaecological surgery;
- (b) anaesthetic equipment, resuscitation equipment and sterilisation equipment;
- (c) availability of drugs, parental fluids and blood for emergency use, as may be notified by the Central Government from time to time; and
- (d) facilities for procedure under ultrasound guidance.".
- (E) in the Explanation, for the words "seven weeks", the words "nine weeks" shall be substituted.
- 7. For Form A of the said rules, the following Form shall be substituted, namely:-

"FORM A

(See sub-rule (2) of rule 5)

FORM OF APPLICATION FOR THE APPROVAL OF A PLACE UNDER CLAUSE (b) OF SECTION 4 OF THE ACT

Category of approved place:

- (A) Pregnancy can be terminated upto twelve weeks
- (B) Pregnancy can be terminated upto twenty-four weeks
 - (i) Name of the place (in capital letters):
 - (ii) Address in full:
 - (iii) Non-Government or Private or Nursing Home or Other Institutions:
 - (iv) State, if the following facilities are available at the place:

CATEGORY A

- (i) Gynaecological examination or labour table.
- (ii) Resuscitation equipment.
- (iii) Sterilisation equipment.
- (iv) Facilities for treatment of shock, including emergency drugs.
- (v) Facilities for transportations, if required.

CATEGORY B

- (i) An operation table and instruments for performing abdominal or gynaecological surgery.
- (ii) Drugs and parental fluids in sufficient supply for emergency cases.
- (iii) Anaesthetic equipment, resuscitation equipment and sterilization equipment.

Place:

Date: Signature of the owner for the place.".

8. After Form C of the said rule, the following Forms shall be inserted, namely:-

"Form D

(See sub-clause (ii) of clause (b) of rule 3A)

Report of the Medical Board for Pregnancy Termination Beyond 24 weeks

Details of the		4 .		C	
Liatable of the	woman	CAALING	tarmination	\cap t	nragnancy
Details of the	woman	SCCKIIIE	termination	OI.	Dicenancy.

ľ	1	Name	of the	woman

- 2. Age:
- 3. Registration/Case Number:
- 4. Available reports and investigations:

S.No	Report	Opinion on the findings

5. Additional Investigations (if done):

S.No	Investigations done	Key findings

- 6. Opinion by Medical Board for termination of pregnancy:
 - a) Allowed
 - b) Denied

Justification for the decision:

- 7. Physical fitness of the woman for the termination of pregnancy:
 - a. Yes
 - b. No

Members of the Medical Board who reviewed the case:

S.No	Name	Signature

Date:	and '	Time:

FORM E

Opinion Form of Registered Medical Practitioners

(For gestation age beyond twenty weeks till twenty-four weeks)

[See sub-rule (2) of rule 4A]

-	[2002 (-/ -]]
1	(Name and qualifications of the Registered Medical Practitioner in block letters)
	(Full address of the Registered Medical Practitioner)
1	(Name and qualifications of the Registered Medical Practitioner in block letters)
	(Full address of the Registered Medical Practitioner)
hereby	certify that we are of opinion, formed in good faith, that it is necessary to terminate the pregnancy of
	(Full name of pregnant woman in block letters)
residen	t of
	(Full address of pregnant woman in block letters)
which is	s beyond twenty weeks but till twenty-four weeks under special circumstances as given below*.
	y the circumstance(s) from (a) to (g) appropriate for termination of pregnancy beyond twenty weeks till four weeks:
(a)	Survivors of sexual assault or rape or incest
(b)	Minors
(c)	Change of marital status during the ongoing pregnancy (widowhood and divorce)
(d)	Women with physical disabilities [major disability as per criteria laid down under the Rights of Persons with Disabilities Act, 2016 (49 of 2016)]
(e)	Mentally ill women including mental retardation
(f)	The foetal malformation that has substantial risk of being incompatible with life or if the child
	is born it may suffer from such physical or mental abnormalities to be seriously handicapped
(g)	Women with pregnancy in humanitarian settings or disaster or emergency situations as declared by Government
We hea	r by give intimation that we terminated the pregnancy of the woman referred to above who bears the Serial No in the Admission Register of the hospital / approved place.
	Signature of the Registered Medical Practitioner
	Signature of the Registered Medical Practitioner
Place: Date:	
Note:	Account may be taken of the pregnant woman's actual or reasonably foreseeable environment in determining whether the continuance of her pregnancy would involve a grave injury to her physical or mental health. ".
	[F. No. M-12015/16/2021-MCH]
	Dr. PATIBANDLA ASHOK BABU, Jt. Secy.

Note:- The Medical Termination of Pregnancy Rules, 2003 were published in the Gazette of India, Extraordinary, Part II, section 3, sub-section (i) *vide* notification number G.S.R. 485(E), dated the 13th June, 2003.



बिहार गजट

असाधारण अंक बिहार सरकार द्वारा प्रकाशित

13 पौष 1945 (श0)

(सं0 पटना 05) पटना, बुधवार, 3 जनवरी 2024

स्वास्थ्य विभाग

अधिसूचना 29 दिसम्बर 2023

सं. 12/प0—विविध—08—93/2023 1791(12)—भारत सरकार के कानून और न्याय मंत्रालय द्वारा जारी मेडिकल टर्मिनेशन ऑफ प्रेगनेंसी (संशोधन) अधिनियम 2021 की धारा 3(2C) द्वारा प्रदत्त शक्ति का प्रयोग करते हुए, 25 मार्च 2021 को भारत के राजपत्र में, प्रत्येक राज्य सरकार या केंद्र शासित प्रदेश, जैसा लागू हो, आधिकारिक राजपत्र में अधिसूचना द्वारा, इस अधिनियम के प्रयोजनों के लिए इस अधिनियम के तहत बनाए गए नियमों द्वारा निर्धारित शक्तियों और कार्यों का प्रयोग करने के लिए एक मेडिकल बोर्ड का गठन किया गया है। तदनुसार, इस संबंध में इस विषय से संबंधित अबतक की सभी पिछली अधिसूचनाओं और आदेशों के अधिक्रमण में, राज्यपाल एत इ्वारा मेडिकल टर्मिनेशन ऑफ प्रेग्नेंसी एक्ट के उद्देश्य से निम्नलिखित व्यक्तियों को मेडिकल बोर्ड के सदस्य के रूप में नामित करते हैं।

क्रमसं०	संस्थान	क्र.सं.	चिकित्सीय बोर्ड के सदस्य का नाम, पद एवं विशेषज्ञता
		1	डॉ० उदय नारायण सिंह, अधीक्षक
4	जवाहर लाल नेहरू	2	डॉ० सचिन कुमार सिंह, HoD, रेडियोलॉजिस्ट
'	मेडिकल कॉलेज, भागलपुर	3	डॉ० अनुपमा सिन्हा HoD, (प्रसूति रोग विशेषज्ञ)
		4	डॉ० राजीव रंजन, सीनियर रेसीडेन्ट, (शिशु रोग विशेषज्ञ)
	दरभंगा मेडिकल कॉलेज एण्ड हॉस्पीटल, दरभंगा	5	डॉ० अल्का झा, अधीक्षक
2		6	डॉ० इस्फान अहमद, सह–प्राध्यापक, रेडियोलॉजिस्ट
		7	डॉ० पूजासेठ, सह–प्राध्यापक, (प्रसूति रोग विशेषज्ञ)
		8	डॉ० अमित कुमार, सह—प्राध्यापक, (शिशु रोग विशेषज्ञ)
	अनुग्रह नारायण मगध	9	डॉ० प्रो0 श्री विनोद शंकर सिंह, अधीक्षक
3		10	डॉ० धनन्जय कुमार विभागाध्यक्ष, रेडियोलॉजिस्ट
3	मेडिकल कॉलेज, गया	11	डॉ० लता शुक्ला, विभागाध्यक्ष, स्त्री एवं प्रसूति रोग विशेषज्ञ
		12	डॉ० बी०बी० सिंह, विभागाध्यक्ष, शिशु रोग विशेषज्ञ

क्रमसं०	संस्थान	क्र.सं.	चिकित्सीय बोर्ड के सदस्य का नाम, पद एवं विशेषज्ञता
		13	डॉ० दीपक कुमार, अधीक्षक
	श्री कृष्णा मेडिकल कॉलेज,	14	डॉ० रोहित कुमार, सीनियर रेसीडेन्ट, रेडियोलॉजिस्ट
4	मुजफ्फरपुर	15	डॉ० प्रीति सिंह, सह–प्राध्यापक, (स्त्री एवं प्रसूति)
		16	डॉ॰जे॰पी॰मंडल, सह–प्राध्यापक, (शिशु रोग)
		17	डॉ० अरूण कुमार सिंह, अधीक्षक
_	भगवान महावीर इन्स्टीच्यूट	18	डॉ० निरू सिंह जनेश्वर, सीनियर रेसीडेन्ट, रेडियोलॉजिस्ट
5	ऑफ मेडिकल साईन्स, पावापुरी (नालन्दा)	19	डॉ० नीता शर्मा, वरीय चि०पदाधिकारी, स्त्री एवं प्रसूतिरोग
	पापापुरा (गालग्दा)	20	डॉ० धीरज कुमार, सह–प्राध्यापक, (शिशु रोग)
		21	डॉ० राजेश रंजन चौधरी, उपाधीक्षक
	सदर हॉस्पीटल (गुरू	22	डॉ० किरण कुमारी, चिकित्सा पदाधिकारी, रेडियोलॉजिस्ट
6	गोविन्द सिंह हॉस्पीटल), पटना	23	डॉ० मेहर अफसान मेंहदी, वरीय चि०पदाधिकारी, स्त्री एवं प्रसूति रोग
		24	डॉ० उमा शंकर सिंह, वरीय चिकित्सा पदाधिकारी, शिशुरोग
		25	डॉ० ए० के०झा, उपाधीक्षक
	पटना मेडिकल कॉलेज	26	डॉ० विजय कुमार, सह-प्राध्यापक, रेडियोलॉजिस्ट
7	हॉस्पीटल, पटना	27	डॉ॰ गीता सिन्हा, विभागाध्यक्ष, स्त्री एवं प्रसूति रोग
	grenoer, ron	28	डॉ० भुपेन्द्र नारायण, विभागाध्यक्ष, शिशु रोग
		29	डॉ॰ नृतन नारायण, सह—प्राध्यापक, स्त्री एवं प्रसूति रोग
	नालन्दा मेडिकल कॉलेज	30	डॉ० विनय कुमार, सह-प्राध्यापक, शिशु रोग
8	हॉस्पीटल, पटना	31	डॉ॰प्रणव कुमार, सह-प्राध्यापक, रेडियोलॉजिस्ट
	व्यापाटल, पटना	32	डॉ० रित् कुमारी, चिकित्सा पदाधिकारी, स्त्री एवं प्रसूति रोग
			डॉ० वरूण कुमार टाकुर, अधीक्षक
	गवर्नमेन्ट मेडिकल कॉलेज एण्ड हॉस्पीटल, पूर्णियाँ	33 34	डॉ० जन मेहता, सीनियर रेसीडेन्ट, रेडियोलॉजिस्ट
9			डॉ० रिचा झा, सह-प्राध्यापक, गायनोक्लोजिस्ट
		35	डॉ॰ रिया जा, सह—प्राध्यापक, गायनायलाजिस्ट डॉ॰प्रेम प्रकाश, सह—प्राध्यापक, शिशु रोग
		36	
	गवर्नमेन्ट मेडिकल कॉलेज एण्ड हॉस्पीटल, बेतिया	37	डॉ॰ राजेश कुमार, अधीक्षक / उपाधीक्षक डॉ॰ प्रियंका वर्णवाल, सीनियर रेसीडेन्ट, रेडियोलॉजिस्ट
10		38	सह-प्राध्यापक, स्त्री एवं प्रसूति रोग
		39 40	सह—प्राट्यापक, स्त्रा एवं प्रसूति राग डॉ० कुमार सौरभ, सह—प्राध्यापक, शिशु रोग
			डॉo पुनार सारन, सह—प्राव्यापक, रशिशु राग डॉoरत्नेश्वर प्रसाद सिंह, सीoडीoओo
	सदर हॉस्पीटल, सारण	41	डॉ० अनिल कुमार पाण्डेय, वरीय चि० पदाधिकारी, रेडियोलॉजिस्ट
11		42	
		43	डॉ॰ आकृति प्रसाद, वरीय चि॰ पदाधिकारी, स्त्री एवं प्रसूति रोग
		44	डॉ० ब्रजेश कुमार, वरीय चि० पदाधिकारी, (शिशु रोग) डॉ० अशोक कुमार, सिविल सर्जन
		45	डॉ० पवन कुमार, वरीय चि० पदाधिकारी, रेडियोलॉजिस्ट
40		46	
12	सदर हॉस्पीटल, शेखपुरा	47	डॉ॰ सुनीता कुमारी, सी॰डी॰ओ॰ (स्त्री एवं प्रसूति रोग)
		48	डॉ॰ साजिद हुसैन, जिला प्रतिरक्षण पदाधिकारी
		49	डॉ० सतीश चन्द्रा बोस, वरीय चि० पदाधिकारी, (शिशु रोग)
		50	डॉ० शैलेन्द्र कुमार झा, सिविल सर्जन
13	सदर हॉस्पीटल, शिवहर	51	डॉ॰ अंजना प्रसाद, चिकित्सा पदाधिकारी, (स्त्री एवंप्रसूति रोग)
		52	डॉ॰ दिलीप कुमार, वरीय चि॰ पदाधिकारी, (शिशु रोग)
		53	डॉ॰ दीपक कुमार, वरीय चि॰ पदाधिकारी, रेडियोलॉजिस्ट
		58	डॉ० लक्ष्मण पंडित, उपाधीक्षक
14	सदर हॉस्पीटल, बाँका	59	डॉ॰ शैलेन्द्र कुमार, चि॰पदाधिकारी, रेडियोलॉजिस्ट
''	\$10 11 501, 31 701	60	डॉ॰रश्मि सिन्हा, वरीय चि॰ पदाधिकारी, (स्त्री एवंप्रसूति रोग)
		61	डॉ० कुमार अमिश, चि०प दाधिकारी, शिशुरोग
		62	डॉ० बी० के० शर्मा, उपाधीक्षक
15	सदर हॉस्पीटल, बेगुसराय	63	डॉ० पुनम कुमारी, चि० पदाधिकारी, रेडियोलॉजिस्ट
13	त्तपर हास्पाटल, बगुसराय	64	डॉ० प्राची, वरीय चि०पदाधिकारी (स्त्री एवंप्रसूति रोग)
		65	डॉ० प्रवीण, वरीय चि० पदाधिकारी (शिशु रोग)

क्रमसं०	संस्थान	क्र.सं.	चिकित्सीय बोर्ड के सदस्य का नाम, पद एवं विशेषज्ञता
		66	डॉ० अंजना कुमारी, अपर मुख्य चि० पदाधिकारी
16	 सदर हॉस्पीटल, भागलपुर	67	डॉ० पियुष कुमार, वरीय चि० पदाधिकारी, रेडियोलॉजिस्ट
10	सदर हास्पाटल, मागलपुर	68	डॉ॰रिंग कुमारी, वरीय चि॰ पदाधिकारी (स्त्री एवंप्रसूति रोग)
		69	डॉ० पी.के. यादव, वरीय चि० पदाधिकारी, शिशुरोग
		70	डॉ० कुमकुम, उपाधीक्षक
		71	डॉ० गीतांजली, वरीय चि०पदाधिकारी, रेडियोलॉजिस्ट
17	सदर हॉस्पीटल, नालन्दा	72	डॉ० अनुपमा कुमारी, वरीय चि० पदाधिकारी (स्त्री एव प्रसूति रोग)
		73	डॉ० अन्जय कुमार, वरीय चि०पदाधिकारी, शिशु रोग
		74	डॉ० प्रशान्त कुमार, चि० पदाधिकारी, निश्चेतक
	सदर हॉस्पीटल, जमुई	75	डॉ० अरविन्द, अपर मुख्य चि० पदाधिकारी
10		76	डॉ०नम्रतासिन्हा, वरीय चि०पदाधिकारी, रेडियोलॉजिस्ट
18		77	डॉ० श्वेता सिंह, सलाहकार, स्त्री एवं प्रसूति रोग
		78	डॉ० अमित रंजन, चि० पदाधिकारी, शिशुरोग

उल्लेखनीय है कि जिन जन पदों के सदर अस्पताल में स्त्री रोग विशेषज्ञ, शिशु रोग विशेषज्ञ और रेडियोलॉजिस्ट में से किसी एक की अनुपलब्धता के कारण मेडिकल बोर्ड का गठन संभव नहीं है, उस संस्थान को निकटतम मेडिकल कॉलेज मे गठित मौजुदा मेडिकल बोर्ड के साथ लिंक किया जाता है, उन संस्थानों का विवरण नीचे दिया गया है

क्रमसं०	जिला / संस्थान का नाम	मेडिकल बोर्ड गठित नहीं होने का कारण	चिकित्सा महाविद्यालय एवं अस्पताल का नाम जहाँ पर मेडिकल बोर्ड गठित है।
1	सदर अस्पताल, अररिया	रेडियोलॉजिस्ट	जी०एम०सी०, पूर्णियाँ
2	सदर अस्पताल, अरवल	रेडियोलॉजिस्ट	ए०एन०एम०सी०एच०, गया
3	सदर अस्पताल, औरंगाबाद	रेडियोलॉजिस्ट	ए०एन०एम०सी०एच०, गया
4	सदर अस्पताल, भोजपुर	रेडियोलॉजिस्ट	पी०एम०सी०एच०, पटना
5	सदर अस्पताल, बक्सर	रेडियोलॉजिस्ट	पी०एम०सी०एच०, पटना
6	सदर अस्पताल, पूर्वीचम्पारण	रेडियोलॉजिस्ट	जी०एम०सी०एच०, बेतिया
7	सदर अस्पताल, गया	रेडियोलॉजिस्ट	ए०एन०एम०सी०एच०, गया
8	सदर अस्पताल, गोपालगंज	रेडियोलॉजिस्ट	जी०एम०सी०एच०, बेतिया
9	सदर अस्पताल, जहानाबाद	रेडियोलॉजिस्ट	ए०एन०एम०सी०एच०, गया
10	सदर अस्पताल, कैमूर	रेडियोलॉजिस्ट	एन०एम०सी०एच०, पटना
11	सदर अस्पताल, कटिहार	रेडियोलॉजिस्ट	जी०एम०सी०, पूर्णियाँ
12	सदर अस्पताल, खगड़िया	रेडियोलॉजिस्ट	जे०एल०एन०एम०सी०एच०, भागलपुर
13	सदर अस्पताल, किशनगंज	रेडियोलॉजिस्ट	जी०एम०सी०, पूर्णियाँ
14	सदर अस्पताल, लखीसराय	रेडियोलॉजिस्ट	वी०एम०आई०एम०एस०, पावापुरीनालंदा
15	सदर अस्पताल, मधेपुरा	रेडियोलॉजिस्ट	जी०एम०सी०, पूर्णियाँ
16	सदर अस्पताल, मधुबनी	रेडियोलॉजिस्ट	डी०एम०सी0एच०, दरभंगा
17	सदर अस्पताल, मुंगेर	रेडियोलॉजिस्ट	जे०एल०एन०एम०सी०एच०, भागलपुर
18	सदर अस्पताल, नवादा	रेडियोलॉजिस्ट	ए०एन०एम०सी०एच०, गया
19	सदर अस्पताल, रोहतास	रेडियोलॉजिस्ट	एन०एम०सी०एच०, पटना

क्रमसं०	जिला / संस्थान का नाम	मेडिकल बोर्ड गठित नहीं होने का कारण	चिकित्सा महाविद्यालय एवं अस्पताल का नाम जहाँ पर मेडिकल बोर्ड गठित है।
20	सदर अस्पताल, सहरसा	रेडियोलॉजिस्ट	डी०एम०सी०एच०, दरभंगा
21	सदर अस्पताल, समस्तीपुर	रेडियोलॉजिस्ट	डी०एम०सी०एच०, दरभंगा
22	सदर अस्पताल, सीतामढ़ी	रेडियोलॉजिस्ट	एस०के०एम०सी०एच०, मुजफ्फरपुर
23	सदर अस्पताल, सीवान	रेडियोलॉजिस्ट	एस०के०एम०सी०एच०, मुजफ्फरपुर
24	सदर अस्पताल, सुपौल	स्त्री एवंप्रसूतिरोग	डी०एम०सी०एच०, दरभंगा
25	सदर हॉस्पीटल, वैशाली	रेडियोलॉजिस्ट	एन०एम०सी०एच०, पटना
26	सदर हॉस्पीटल, मुजफ्फरपुर	रेडियोलॉजिस्ट	एस०के०एम०सी०एच०, मुजफ्फरपुर

विदित हो कि यदि किसी सदस्य के कार्यालय में कोई रिक्ति होती है तो उसे चिकित्सा महाविद्यालय में अधीक्षक एवं जिला अस्पताल में सिविल सर्जन द्वारा मौजूदा संकाय / कार्यरत चिकित्सा पदाधिकारियों से मनोनयन कर भरा जायेगा।

उल्लेखनीय है कि जिन जिलों के सदर अस्पताल एवं मेडिकल कॉलेज में मेडिकल बोर्ड का गठन हो चुका है और स्थानांतरण/सेवानिवृत्ति/ या किसी अन्य कारण से स्त्री रोग विशेषज्ञ, शिशु रोग विशेषज्ञ, रेडियोलॉजिस्ट में से किसी का पद रिक्त हो जाता है एवं प्रतिस्थापन या रिक्त पद के स्थान पर नई नियुक्ति में विलंब या लंबे समय तक नई नियुक्ति ही नहीं की जाती है,

तो ऐसी स्थिति में सदर स्पताल एवं मेडिकल कॉलेज को मौजूदा मेडिकल बोर्ड के साथ मेडिकल टर्मिनेशन ऑफ प्रेग्नेंसी एक्ट के उद्देश्य से निकटतम मेडिकल कॉलेज के साथ टैग किया जाता है, जो निम्नवत हैं

	। आ १७ ४४ ता ९ १० ६५ म ता विश्वत वा वार्याच	
क्रम सं०	जिला / संस्थान का नाम	चिकित्सा महाविद्यालय एवं अस्पताल का नाम जहाँ पर मेडिकल बोर्ड गठित है।
1	जवाहर लाल नेहरू मेडिकल कॉलेज, भागलपुर	गवर्नमेन्ट मेडिकल कॉलेज एण्ड हॉस्पीटल, पूर्णियाँ
2	दरभंगा मेडिकल कॉलेज एण्ड हॉस्पीटल, दरभंगा	श्री कृष्णा मेडिकल कॉलेज, मुजफ्फरपुर
3	अनुग्रह नारायण मगध मेडिकल कॉलेज, गया	पटना मेडिकल कॉलेज हॉस्पीटल,पटना
4	श्री कृष्णा मेडिकल कॉलेज, मुजफ्फरपुर	दरभंगा मेडिकल कॉलेज एण्ड हॉस्पीटल, दरभंगा
5	भगवान महावीर इन्स्टीच्यूट ऑफ मेडिकल साईन्स, पावापुरी (नालन्दा)	नालन्दा मेडिकल कॉलेज हॉस्पीटल, पटना
6	सदर हॉस्पीटल (गुरू गोविन्द सिंह हॉस्पीटल), पटना	पटना मेडिकल कॉलेज हॉस्पीटल, पटना
7	पटना मेडिकल कॉलेज हॉस्पीटल, पटना	नालन्दा मेडिकल कॉलेज हॉस्पीटल, पटना
8	नालन्दा मेडिकल कॉलेज हॉस्पीटल, पटना	पटना मेडिकल कॉलेज हॉस्पीटल, पटना
9	गवर्नमेन्ट मेडिकल कॉलेज एण्ड हॉस्पीटल, पूर्णियाँ	जवाहर लाल नेहरू मेडिकल कॉलेज, भागलपुर
10	गवर्नमेन्ट मेडिकल कॉलेज एण्ड हॉस्पीटल, बेतिया	श्री कृष्णा मेडिकल कॉलेज, मुजफ्फरपुर
11	सदर हॉस्पीटल, सारण	नालन्दा मेडिकल कॉलेज हॉस्पीटल, पटना
12	सदर हॉस्पीटल, शेखपुरा	भगवान महावीर इन्स्टीच्यूट ऑफ मेडिकल साईन्स, पावापुरी (नालन्दा)
13	सदर हॉस्पीटल, शिवहर	श्री कृष्णा मेडिकल कॉलेज, मुजफ्फरपुर
14	सदर हॉस्पीटल, बाँका	जवाहर लाल नेहरू मेडिकल कॉलेज, भागलपुर
15	सदर हॉस्पीटल, बेगुसराय	पटना मेडिकल कॉलेज हॉस्पीटल, पटना

क्रम सं०	जिला / संस्थान का नाम	चिकित्सा महाविद्यालय एवं अस्पताल का नाम जहाँ पर मेडिकल बोर्ड गठित है।
16	सदर हॉस्पीटल, भागलपुर	जवाहर लाल नेहरू मेडिकल कॉलेज, भागलपुर
17	सदर हॉस्पीटल, नालन्दा	भगवान महावीर इन्स्टीच्यूट ऑफ मेडिकल साईन्स, पावापुरी (नालन्दा)
18	सदर हॉस्पीटल, जमुई	जवाहर लाल नेहरू मेडिकल कॉलेज, भागलपुर

'3क. चिकित्साबोर्ड की शक्तियांऔर कृत्य – धारा 3 के प्रयोजनों के लिए,–

(क) चिकित्साबोर्ड की शक्तियांनिम्नलिखितहोंगी, अथार्त -

- (i) उक्त धारा की उपधारा (2ख) के अधीन, केवल सम्यक विचार करने के पश्चात् और यह सुनिश्चित करने के पश्चात कि गर्भ की उस अवस्था में स्त्री के लिए प्रक्रिया सुरक्षित होगी तथा क्या भ्रूणीय विकृति का इसके जीवन के साथ असंगत होने का सारवान जोखिम है या यदि शिशु उत्पन्न होता है तो वह ऐसी शारीरिक या मानसिक असामान्यताओं से पीड़ित हो सकता है जिस से वह गंभीर रूप से अक्षम हो, चौबीस सप्ताह की गर्भावधि के आगे गर्भ समापन अनुज्ञात करना या अस्वीकार करना:
- (ii) बोर्ड में अन्य विषेशज्ञों से सहयोग लेना तथा गर्भ के समापन का विनिश्चय करने के लिए, यदि अपेक्षित हो, अतिरिक्त अन्वेषणों के लिए कहना;

(ख) चिकित्सा बोर्ड की कृत्य निम्नलिखित होंगी, अथार्त :-

- (i) स्त्री और उसकी रिपोर्टों का परीक्षण करना, जो धारा 3 की उपधारा (2ख) के अधीनगर्भ के चिकित्सीय समापन के लिए पहुंचे;
- (ii) धारा 3 की उपधारा (2ख) के अधीनगर्भ के चिकित्सीय समापन के लिए आवेदन प्राप्ति के तीन दिनों के भीतर गर्भ के समापन या असमापन के आवेदन को अस्वीकृत करने के संबंध में प्ररुप घ में चिकित्सा बोर्ड की राय प्रदान करना;
- (iii) यह सुनिश्चित करना कि समापन प्रक्रिया की जब चिकित्सा बोर्ड द्वारा सलाह दी जाए, तो वह धारा 3 की उपधारा (2ख) के अधीन गर्भ के चिकित्सीय समापन के लिए आवेदन की तारीख से पांच दिनों के भीतर समुचित परामर्श के साथ सभी सुरक्षा पूर्वावधानियों के साथ की जाए।

मेडिकल टर्मिनेशन ऑफ प्रेग्नेंसी (संशोधन) अधिनियम, 2021 के प्रावधानों के अनुरूप, राज्य सरकार ने कानून के शासना देश केअनुसार एमटीपी के **प्रलेखन के लिए अद्यतन प्रारूपों**, यानी **फॉर्म-॥ और फॉर्म-॥** (प्रतिलिपि संलग्न) को अधिसूचित किया है।

यह अधिसूचना बिहार राजपत्र में इसके प्रकाशन की तिथि से प्रभावी होगी और अगले आदेश तक वैध रहेगी प्रस्ताव पर सक्षम प्राधिकार का अनुमोदन प्राप्त है।

आदेश से, आनन्द प्रकाश, विशेष कार्य पदाधिकारी।

प्ररूप 1

रजिस्ट्रीकृत चिकित्सा व्यवसायी की राय का प्ररूप (बीस सप्ताह तक गर्भावस्था की अवधि के लिए)

	[ापानपन ३ पाखरू]
肖	
	(रजिस्ट्रीकृत चिकित्सा व्यवसायी का नाम और अर्हताएं स्पष्ट अक्षरों में)
प्रमाणित करता / करती	(रजिस्ट्रीकृत चिकित्सा व्यवसायी का पूरा पता) हे हूं कि मेरी राय में, जो सद्भावपूर्वक बनाई गयी है।
	(गर्भवती स्त्री का पूरा नाम स्पष्ट अक्षरों में)
निवासी	(स्त्री का पूरा पता स्पष्ट अक्षरों में)
के गर्भ का समापन क	रना निम्नलिखित कारणों से आवश्यक है*।
	ती हूं कि मैंने निर्दिष्ट स्त्री के, जिसकी अस्पताल/अनुमोदित स्थान के दाखिला रजिस्टर में क्रम है, गर्भ का समापन किया है।
स्थान:	
तारीख:	रजिस्ट्रीकृत चिकित्सा व्यवसायी के हस्ताक्षर
 a. गर्भवती स्त्री b. गर्भवती स्त्री c. इस दृष्टि से अपसामान्यत d. इसलिए कि e. इसलिए कि 	की मदों में विनिर्दिष्ट कारणों में से वह एक लिखिए जो समुचित हो: के जीवन की रक्षा के लिए। के शारीरिक या मानसिक स्वास्थ्य को होने वाली गंभीर क्षित के निवारण के लिए। कि इस बात के पर्याप्त जोखिम है कि यदि बच्चा पैदा हुआ तो वह ऐसी शारीरिक या मानसिक ाओं से पीड़ित होगा कि वह गंभीर रूप से विकलांग हो। गर्भवती स्त्री का यह अभिकथन है कि गर्भ बलात्संग द्वारा हुआ है। यह गर्भ, बच्चों की संख्या सीमित रखने या गर्भ को ठहरने से रोकने के प्रयोजन के लिए, स्त्री हे साथी/सहभागी द्वारा प्रयोग में लाई गई किसी गर्भ निरोधक युक्ति या तरीके की विफलता के
	। करने के लिए कि क्या उसके गर्भ के बने रहने से गर्भवती स्त्री के शारीरिक अथवा मानसिक ते पहुंचेगी, उस स्त्री कि वास्तविक या युक्तियुक्त पूर्व परिस्थितियों को ध्यान में रखा जाए।
स्थान:	
तारीख.	रजिस्ट्रीकृत चिकित्सा व्यवसायी के हस्ताक्षर

प्ररूप 2 [विनियम 4(5) देखिए]

माह	एवं	वर्ष:	 	 		
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- 1. राज्य का नाम:
- 2. अस्पताल/अनुमोदित स्थान का नाम:
- 3. गर्भ की अस्तित्वावधि: (प्रत्येक उप-शीर्प के अंतर्गत कुल संख्या दीजिए)
- (क) 9 सप्ताहों तक (केवल औपधीय गर्भसमापन में):
- (ख) 12 सप्ताहों तक (केवल सर्जिकल विधि द्वारा गर्भ समापन में):
- (ग) 12-20 सप्ताहों के बीच
- (घ) 20-24 सप्ताहों के बीचः
- (ड.) 24 सप्ताहों के बादः
- स्त्री का धर्म: (प्रत्येक उप-शीर्प के अंतर्गत कुल संख्या दीजिए)
- (क) हिन्दू:
- (ख) मुसलमानः
- (ग) ईसाई:
- (घ) अन्यः
- 5. गर्भ निरोधन की स्वीकृति देते हुए समापन: (प्रत्येक उप-शीर्प की अंतर्गत कुल संख्या दीजिए)
- (क) नसबंदीः
- (ख) आईयूसीडी:
- (ग) गर्भनिरोधक गोली / गर्भनिरोधक सुई:
- (घ) अन्यः
- 6. समापन के कारण: (प्रत्येक उप-शीर्ष के अंतर्गत कुल संख्या दीजिए)

क. 20 सप्ताहों तक के गर्भ की अवधि में

- (क) गर्भवती स्त्री के जीवन को खतराः
- (ख) गर्भवती स्त्री के शारीरिक और मानसिक स्वास्थ को गंभीर क्षतिः
- (ग) बलात्संग द्वारा हुआ गर्भः
- (घ) इस बात का पर्याप्त जोखिम है कि यदि बच्चा पैदा हुआ तो वह ऐसी शारीरिक या मानसिक असामान्यताओं से पीड़ित होगा कि वह गंभीर रूप से विकलांग हो:
- (ड.) किसी गर्भ निरोधक युक्ति अथवा तरीके कि विफलताः

ख. 20-24 सप्ताहों के बीच के गर्भ की अवधि में

- (क) यौन हमले या बलात्संग या कौट्म्बिक व्यभिचार के उत्तरजीवी:
- (ख) अल्पवयः
- (ग) गर्भावस्था के दौरान वैवाहिक प्रास्थिति में परिवर्तन (वैधव्य या विवाह-विच्छेद):
- (घ) शारीरिक अक्षमताओं वाली स्त्रियां (दिव्यांगजन अधिकार अधिनियम, 2016 (2016 का 49) के अधीन अभिकथित मानदंडों के अनुसार प्रमुख नि शक्तता)
- (ड.) मानसिक रूप से रूग्ण स्त्री जिसके अंतर्गत मानसिक मन्दता भी है:
- (च) भ्रूणीय विकृति का इसके जीवन के साथ असंगत होने का सारवान् जोखिम है या यदि शिशु उत्पन्न होता है तो वह ऐसी शारीरिक या मानसिक असामान्यताओं से पीड़ित हो सकता है जिससे वह गंभीर रूप से अक्षम होः
- (छ) मानवीय स्थितियों या आपदा या आकस्मिकता की परिस्थितियों में गर्मावस्था वाली स्त्री, जैसा कि सरकार द्वारा घोपित किया जाए:

ग. 24 सप्ताहों के बाद के गर्भ कि अवधि में

(क) भ्रूणीय विकृति का इसके जीवन के साथ असंगत होने का सारवान् जोखिम है या यदि शिशु उत्पन्न होता है तो वह ऐसी शारीरिक या मानसिक असामान्यताओं से पीड़ित हो सकता है जिससे वह गंभीर रूप से अक्षम हो: प्ररूप 3 [विनयम ६ देखिए] दाखिला रजिस्टर

अस्पताल स्थान का नामः

[इस रजिस्टर में अंतिम प्रविष्टि की तारीख़ से पांच वर्ष की समाप्ति पर इसे नष्ट कर दिया जाए]

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Health Department

Notification *The 29th December 2023*

No.. 12/F.-Misc-08-93/2023-1791(2)—In exercise of the power conferred by Section 3(2C) of the Medical Termination of Pregnancy (Amendment) Act 2021 issued by the Ministry of Law and Justice, Government of India in the Gazette of India on the 25th March 2021, every State Government or Union Territory, as the case may be, shall, by notification in the Official Gazette, constitute a Board to be called a Medical Board for the purposes of this Act to exercise such powers and functions as may be prescribed by rules made under this Act. Accordingly, in supersession of all previous notification and orders so far it relates to the subject in this regard, the Governor is hereby pleased to nominate the following persons as member of the Medical Board for the purpose of Medical Termination of Pregnancy Act.

	egnancy Act.	- C1	N
SI	Institution	Sl	Name of Medical Board Member, Designation &
No		No	Specialization
1	Jawahar Lal Nehru	1	Dr. Uday Narayan Singh, Superintendent
	Medical College,	2	Dr. Sachin Kumar Singh, HOD, Radiologist
	Bhagalpur	3	Dr. Anupama Sinha, HOD, Obstetrics & Gynaecology
		4	Dr. Rajiv Ranjan, Senior Resident, Paediatrician
2	Darbhanga Medical	1	Dr. Alka Jha, Superintendent
	College & Hospital,	2	Dr. Isfaan Ahmad, Assistant Professor, Radiologist
	Darbhanga	3	Dr. Pooja Seth, Assistant Professor, Obstetrics &
			Gynaecology
		4	Dr. Amit Kumar, Assistant Professor, Paediatrician
3	Anugrah Narayan	1	Dr. Prof. Shree Prakash Singh, Superintendent
	Magadh Medical	2	Dr. Dhananjay Kumar, HOD, Radiologist
	College, Gaya	3	Dr. Lata Shukla, HOD, Obstetrics & Gynaecology
		4	Dr. B. B. Singh, HOD, Paediatrician
4	Sri Krishna Medical	1	Dr. Deepak Kumar, Superintendent
	College, Muzaffarpur	2	Dr. Rohit Kumar, Senior Resident, Radiologist
		3	Dr. Preeti Singh, Assistant Professor, Obstetrics &
			Gynaecology
		4	Dr. J. P. Mandal, Assistant Professor, Paediatrician
5	Bhagwan Mahavir	1	Dr. Arun Kumar Singh, Superintendent
	Institute of Medical	2	Dr. Niru Singh Janeshwar, Senior Resident,
	Sciences, Pavapuri		Radiologist
	(Nalanda)	3	Dr. Nita Sharma, Senior Medical officer, Obstetrics &
			Gynaecology
		4	Dr. Dhiraj Kumar, Assistant Professor, Paediatrician
6	Sadar Hospital	1	Dr. Rajesh Ranjan Chaudhary, Deputy Superintendent
	(Guru Gobind Singh		
	Hospital), Patna	2	Dr. Kiran Kumari, Medical Officer, Radiologist
		3	Dr. Mehar Afshan Mehndi, Senior Medical Officer,
			Obstetrics & Gynaecology
		4	Dr. Uma Shankar Singh, Senior Medical Officer,
			Paediatrician
			Paediatrician

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Sl No	Institution	Sl No	Name of Medical Board Member, Designation & Specialization
7	Patna Medical College	1	Dr. A K Jha, Deputy Superintendent
	Hospital, Patna	2	Dr. Vijay Kumar, Professor, Radiologist
		3	Dr. Geeta Sinha, HOD, Obstetrics & Gynaecology
		4	Dr. Bhupendra Narayan, HOD, Paediatrician
8	Nalanda Medical	1	Dr. Nutan Narayan, Assistant Professor, Obstetrics &
	College Hospital, Patna		Gynaecology
		2	Dr. Vinay Kumar, Assistant Professor, Paediatrician
		3	Dr. Pranav Kumar, Assistant Professor, Radiologist
		4	Dr. Ritu Kumari, Medical Officer, Obstetrics &
			Gynaecology
9	Govt Medical College	1	Dr. Varun Kumar Thakur, Superintendent
	&Hospital, Purnea	2	Dr. Jan Mehta, Senior Resident, Radiologist
		3	Dr. Richa Jha, Assistant Professor, Obstetrics &
			Gynaecology
		4	Dr. Prem Prakash, Assistant Professor, Paediatrician
10	Government Medical	1	Dr. Rajesh Kumar, Deputy Superintendent /
	College and Hospital,		Superintendent
	Bettiah	2	Dr. Priyank Barnwal, Senior Resident, Radiologist
		3	Assistant Professor, Obstetrics & Gynaecology
		4	Dr. Kumar Saurabh, Assistant Professor, Paediatrician
11	Sadar Hospital, Saran	1	Dr. Ratneshwar Prasad Singh, CDO
		2	Dr. Anil Kumar Pandey, Senior Medical Officer,
			Radiologist
		3	Dr. Akriti Prasad, Senior Medical Officer, Obstetrics
			& Gynaecology
		4	Dr. Brajesh Kumar, Senior Medical Officer,
10	C 1 II '4 1	1	Paediatrician C: 116
12	Sadar Hospital,	1	Dr. Ashok Kumar, Civil Surgeon
	Sheikhpura	2	Dr. Pawan Kumar, Senior Medical Officer,
		3	Radiologist Dr. Sunita Kumari, CDO ,Obstetrics & Gynaecology
		5	Dr. Sajid Hussain, District Immunization Officer
		ر	Dr. Satish Chandra Bose, Senior Medical Officer, Paediatrician
13	Sadar Hospital,	1	Dr. Shailendra Kr. Jha, Civil Surgeon
13	Sheohar	2	Dr. Anjana Prasad, Medical Officer, Obstetrics &
	Silcollai		Gynaecology
		3	Dr. Dilip Kumar, Senior Medical Officer,
			Paediatrician
		4	Dr. Deepak Kumar, Senior Medical Officer,
			Radiologist
14	Sadar Hospital, Banka	1	Dr Lakshman Pandit, Deputy Superintendent
	1 , =	2	Dr. Shailendra Kumar, Medical Officer, Radiologist
		3	Dr. Rashmi Sinha, Senior Medical Officer, Obstetrics
			& Gynaecology
		4	Dr. Kumar Amish, Medical Officer, Paediatrician
	•		

Sl No	Institution	Sl No	Name of Medical Board Member, Designation & Specialization
15	Sadar Hospital,	1	Dr. B. K. Sharma, Deputy Superintendent
	Begusarai	2	Dr. Punam Kumari, Medical Officer, Radiologist
		3	Dr. Prachi, Senior Medical Officer, Obstetrics &
			Gynaecology
		4	Dr. Pravin, Senior Medical Officer, Paediatrician
16	Sadar Hospital,	1	Dr. Anjana Kumari, Additional Chief Medical Officer
	Bhagalpur	2	Dr. Piyush Kumar, Senior Medical Officer,
			Radiologist
		3	Dr. Rashmi Kumari, Senior Medical Officer,
			Obstetrics & Gynaecology
		4	Dr. P. K. Yadav, Senior Medical Officer, Paediatrician
17	Sadar Hospital,	1	Dr. Kumkum, Deputy Superintendent
	Nalanda	2	Dr. Gitanjali, Senior Medical Officer, Radiologist
		3	Dr. Anupama Kumari, Senior Medical Officer,
			Obstetrics & Gynaecology
		4	Dr. Anjay Kumar, Senior Medical Officer,
			Paediatrician
		5	Dr. Prasant Kumar, Medical Officer, Anaesthetist
18	Sadar Hospital, Jamui	1	Dr. Arvind, Additional Chief Medical Officer
		2	Dr. Namrata Sinha, Senior Medical Officer,
			Radiologist
		3	Dr. Shweta Singh, Consultant, Obstetrics &
			Gynaecology
		4	Dr. Amit Ranjan, Medical Officer, Paediatrician

It is to be mentioned that in districts where Medical Board formation is not possible in Sadar Hospital due to non-availability of either Gynaecologist ,Radiologistor Paediatrician , the institution is tagged with nearest Medical College & Hospital with existing Medical Board , as mentioned below for the purpose of Medical Termination of Pregnancy Act .

SI No.	District / Institution	Reason for Non- formation of Medical Board	Medical College & Hospital with existing Medical Board to take up cases as per MTP Amendment Act & Rules 2021
1	Sadar Hospital, Araria	Radiologist	GMCH, Purnea
2	Sadar Hospital, Arwal	Radiologist	ANMCH , Gaya
3	Sadar Hospital, Aurangabad	Radiologist	ANMCH , Gaya
4	Sadar Hospital, Bhojpur	Radiologist	PMCH, Patna
5	Sadar Hospital, Buxar	Radiologist	PMCH, Patna
6	Sadar Hospital, East Champaran	Radiologist	GMCH, Bettiah
7	Sadar Hospital, Gaya	Radiologist	ANMCH, Gaya
8	Sadar Hospital, Gopalganj	Radiologist	GMCH, Bettiah

SI No.	District / Institution	Reason for Non- formation of Medical Board	Medical College & Hospital with existing Medical Board to take up cases as per MTP Amendment Act & Rules 2021
9	Sadar Hospital, Jehanabad	Radiologist	ANMCH , Gaya
10	Sadar Hospital, Kaimur	Radiologist	NMCH, Patna
11	Sadar Hospital, Katihar	Radiologist	GMCH, Purnea
12	Sadar Hospital, Khagaria	Radiologist	JLNMCH, Bhagalpur
13	Sadar Hospital, Kishanganj	Radiologist	GMCH, Purnea
14	Sadar Hospital, Lakhisarai	Radiologist	VIMS,Pawapuri (Nalanda)
15	Sadar Hospital, Madhepura	Radiologist	GMCH , Purnea
16	Sadar Hospital, Madhubani	Radiologist	DMCH , Darbhanga
17	Sadar Hospital, Munger	Radiologist	JLNMCH, Bhagalpur
18	Sadar Hospital, Nawada	Radiologist	ANMCH, Gaya
19	Sadar Hospital, Rohtas	Radiologist	NMCH, Patna
20	Sadar Hospital, Saharsa	Radiologist	DMCH, Darbhanga
21	Sadar Hospital, Samastipur	Radiologist	DMCH , Darbhanga
22	Sadar Hospital, Sitamarhi	Radiologist	SKMCH, Muzaffarpur
23	Sadar Hospital, Siwan	Radiologist	SKMCH, Muzaffarpur
24	Sadar Hospital, Supaul	Obstetrics & Gynaecologist	DMCH , Darbhanga
25	Sadar Hospital, Vaishali	Radiologist	NMCH, Patna
26	Sadar Hospital, Muzaffarpur	Radiologist	SKMCH, Muzaffarpur

It is to be mentioned that if any vacancy occurs in the office of a member, it shall be filled by making fresh appointment from existing faculty / Medical Officers by the Facility In–Charge (Civil Surgeons /Suprintendent) of the respective facilities where the MTP Medical boards are formed.

It is to be mentioned that in districts where Medical Board is already formed in Sadar Hospital & Medical College, and the position of either Gynaecologist, Paediatrician or Radiologist falls vacant due transfer/retirement /any other reason, along with there is a considerable delay in fresh appointment to replace the vacant position or the fresh appointment is not made at all for a long time. In such a situation, the Sadar Hospital or Medical College is tagged with nearest Medical College with existing Medical Board, as mentioned below for the purpose of Medical Termination of Pregnancy Act, as per below mentioned details:

Sl No.	District / Name of Institution	Medical College with existing Medical Board to take up cases as per MTP Amendment Act & Rules 2021
1	Jawahar Lal Nehru Medical College,	Govt Medical College & Hospital,
	Bhagalpur	Purnea

Sl No.	District / Name of Institution	Medical College with existing Medical Board to take up cases as per MTP Amendment Act & Rules 2021
2	Darbhanga Medical College & Hospital, Darbhanga	Sri Krishna Medical College, Muzaffarpur
3	Anugrah Narayan Magadh Medical College, Gaya	Patna Medical College Hospital, Patna
4	Sri Krishna Medical College, Muzaffarpur	Darbhanga Medical College & Hospital, Darbhanga
5	Bhagwan Mahavir Institute of Medical Sciences, Pavapuri (Nalanda)	Nalanda Medical College Hospital, Patna
6	Sadar Hospital (Guru Gobind Singh Hospital), Patna	Patna Medical College Hospital, Patna
7	Patna Medical College Hospital, Patna	Nalanda Medical College Hospital, Patna
8	Nalanda Medical College Hospital, Patna	Patna Medical College Hospital, Patna
9	Govt Medical College &Hospital, Purnea	Jawahar Lal Nehru Medical College, Bhagalpur
10	Government Medical College and	Sri Krishna Medical College,
	Hospital, Bettiah	Muzaffarpur
11	Sadar Hospital, Saran	Nalanda Medical College Hospital, Patna
12	Sadar Hospital, Sheikhpura	Bhagwan Mahavir Institute of Medical Sciences, Pavapuri (Nalanda)
13	Sadar Hospital, Sheohar	Sri Krishna Medical College, Muzaffarpur
14	Sadar Hospital, Banka	Jawahar Lal Nehru Medical College, Bhagalpur
15	Sadar Hospital, Begusarai	Patna Medical College Hospital, Patna
16	Sadar Hospital, Bhagalpur	Jawahar Lal Nehru Medical College, Bhagalpur
17	Sadar Hospital, Nalanda	Bhagwan Mahavir Institute of Medical Sciences, Pavapuri (Nalanda)
18	Sadar Hospital, Jamui	Jawahar Lal Nehru Medical College, Bhagalpur

The Powers and Functions of the Medical Board as enshrined in Rule 3A of the Medical Termination of Pregnancy (Amendment) Rules, 2021 are as follows:

Powers – [Under Rule 3A (a)]

- (i) to allow or deny termination of pregnancy beyond twenty-four weeks of gestation period under sub-section(2B) of the said section only after due consideration and ensuring that the procedure would be safe for the woman at the gestation age and whether the foetal malformation has substantial risk of it bieng incompatible with life or if the child is born it may suffer from such physical or mental abnormalities to be seriously handicapped.
- (ii) co-opt other specialists in the Board and ask for any additional investigations if required, for deciding on the termination of pregnancy

Functions – [Under Rule 3A (b)]

(i) to examine the woman and her reports, who may approach for medical termination of pregnancy under sub-section (2B) of section 3;

- (ii) provide the opinion of Medical Board in Form D with regard to the termination of pregnancy or rejection of request for termination within three days of receiving the request for medical termination of pregnancy under sub-section (2B) of Section 3
- (iii) to ensure that the termination procedure, when advised by the Medical Board, is carried out with all safety precautions along with appropriate counselling within five days of the receipt of the request for medical for medical termination of pregnancy under sub-section (2B) of section 3

Pursuant to the provisions of the Medical Termination of Pregnancy (Amendment) Act. 2021 ,the State Government have been pleased to notify the updated formats, i.e. Form-I, Form-II and Form-III (Copies enclosed) for the documentation of MTP as per the mandate of Law.

This Notification will come into force from the date of its publication in the Bihar Gazette.

The propasal has the approval of the competent authority.

BY ORDER, AANAND PRAKASH, Officer on Special Duty.

FORM I

RMP Opinion Form

(For gestation age upto twenty weeks)

[See Regulation 3]

1
(Name and qualifications of the Registered Medical Practitioner in block letters)
(Full address of the Registered Medical Practitioner)
hereby certify that I am of opinion, formed in good faith, that it is necessary to terminate the pregnancy of
(Full name of pregnant woman in block letters)
(Full address of pregnant woman in block letters) for the reasons given below*.
I hereby give intimation that I terminated the pregnancy of the woman referred to above who bears the Serial No in the Admission Register of the hospital/approved place.
Place:
Date:
Signature of the Registered Medical Practitioner
*of the reasons specified items (a) to (e) write the one which is appropriate: a. in order to save the life of the pregnant women, b. in order to prevent grave injury to the physical and mental health of the pregnant woman, c. in view of the substantial risk that if the child was born it would suffer from such physical or mental abnormalities as to be seriously handicapped, d. as the pregnancy is alleged by pregnant woman to have been caused by rape, e. as the pregnancy has occurred as a result of failure of any contraceptive device or methods used by a woman or her partner for the purpose of limiting the number of children or preventing pregnancy.
Note: Account may be taken of the pregnant woman's actual or reasonably foreseeable environment in determining whether the continuance of her pregnancy would involve a grave injury to her physical or mental health.
Place:

Date:

Signature of the Registered Medical Practitioner

FORM II

[Refer Regulation 4(5)]

Month	& Yea	r:	
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- 1. Name of the State:
- 2. Name of Hospital/approved place:
- 3. Duration of pregnancy: (Give total number only under each sub-head)
- (a) Upto 9 weeks (Medical Methods of Abortion Only):
- (b) Upto 12 weeks (Surgical Methods of Abortion Only):
- (c) Between 12-20 weeks:
- (d) Between 20 -24 weeks:
- (e) Beyond 24 weeks:
- 4. Religion of woman: (Give total number under each sub-head)
- (a) Hindu:
- (b) Muslim:
- (c) Christian:
- (d) Others:
- 5. Termination with acceptance of contraception: (Give total number under each sub-head)
- (a) Sterilization:
- (b) IUCD:
- (c) OCP/Injectable Contraceptive:
- (d) Others:
- 6. Reasons for termination: (Give total number under each sub-head)
- A. Up to 20 weeks of gestation
- (a) Danger to the life of the pregnant woman:
- (b) Grave injury to the physical and mental health of the pregnant woman:
- (c) Pregnancy caused by rape:
- (d) Substantial risk that if the child was born, it would suffer from such physical or mental abnormalities as to be seriously handicapped:
- (e) Failure of any contraceptive device or method:

B. Between 20-24 weeks of gestation

- (a) Survivors of Sexual Assault/Rape/Incest:
- (b) Minors:
- (c) Change of marital status during the ongoing pregnancy (widowhood and divorce):
- (d) Women with physical disabilities [major disability as per criteria laid down under the Rights of Persons with Disabilities Act, 2016 (49 of 2016)]:
- (e) Mentally ill women including mental retardation:
- (f) The foetal malformation that has substantial risk of being incompatible with life or if the child is born it may suffer from such physical or mental abnormalities to be seriously handicapped:
- (g) Women with pregnancy in humanitarian settings or disasters or emergency situations as declared by Government:

C. Beyond 24 weeks of gestation

(a) The foetal malformation that has substantial risk of being incompatible with life or if the child is born it may suffer from such physical or mental abnormalities to be seriously handicapped:

FORM III

[Refer Regulation 5]

Admission Register
(To be destroyed on the expiry of five years from the date of the last entry in the Register)

Year

Month

Name of Facility:

tion tion of the property of t	
Method Post Abortion of MTP Contraception (MVA/ (Tubal Ligation EVA/ OCP/ OCP/ Others/ Others/ None)	
of MTP of MVA/ EVA/ MMA/ D&C/ Others)	
Name of Registered Medical Practitioner(s) by whom Pregnancy is terminated	
Name of Registered Medical Practitioner(s) by whom the opinion is formed (For pregnancy beyond 24 weeks mention the names of Medical Board members)	
Result & Remarks	
Date of discharge of patient	
Date of Date of termination discharge of of patient Pregnancy 10 11	
Religion Address Duration of Reasons on Pregnancy which the Pregnancy is terminated 6 7 8 9	
Pregnancy 8	
Address 7	
Religion	
Age 5	
Wife / Daughter of	
S. Date of Name of No. Admission the Patient 1 2 3	
Date of Admission	
No.	

अधीक्षक, सचिवालय मुद्रणालय, बिहार, पटना द्वारा प्रकाशित एवं मुद्रित। बिहार गजट (असाधारण) 05-571+10-डी0टी0पी0।

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